

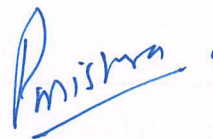
FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Business Broadcast News Private Limited
2.	Date of incorporation of corporate debtor	28-April-2007
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U92200MH2007PTC170406
5.	Address of the registered office and principal office (if any) of corporate debtor	<u>Registered office address as per the MCA Records:</u> Manek Mahal, 6th Floor, 90 Veer Nariman Road, Mumbai, Maharashtra 400020
6.	Insolvency commencement date in respect of corporate debtor	04- Jan-2021 (Order was available on IBBI website on 07 th Jan 2021)
7.	Estimated date of closure of insolvency resolution process	03-Jul-2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Prakash Nath Mishra Reg. No: IBBI/IPA-003/IP-N000115/2017-2018/11219
9.	Address and e-mail of the interim resolution professional, as registered with the Board	S-31, Regimental Plaza, Bitco Point, Nashik Road Nashik, Maharashtra 422 101 Email: prakash@pmishra.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	S-31, Regimental Plaza, Bitco Point, Nashik Road Nashik, Maharashtra 422 101 Email: irp.bnpl@gmail.com
11.	Last date for submission of claims	18-Jan-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with the IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address as mentioned in serial no.10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the BUSINESS BROADCAST NEWS PRIVATE LIMITED on 4th January 2021.

The creditors of M/s Business Broadcast News Private Limited, are hereby called upon to submit their claims with proof on or before 18-Jan-2021 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



P. Mishra

Name and Signature of Interim Resolution Professional

: Prakash Nath Mishra

Date and Place:

: 07-01-2021, Nashik, Maharashtra